

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (i)]**

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 5/2020-Central Excise

New Delhi, the 5th May, 2020

G.S.R. (E). – In exercise of the powers conferred by section 147 of Finance Act, 2002 (20 of 2002), read with section 5A of the Central Excise Act, 1944 (1 of 1944) (herein after referred to as the Excise Act), the Central Government being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 05/2019-Central Excise, dated the 6th July, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 488(E), dated the 6th July, 2019, namely:-

In the said notification, in the Table,-

- (i) against Sl. No. 1, for the entry in column (4), the entry “Rs. 12 per litre” shall be substituted;
 - (ii) against Sl. No. 2, for the entry in column (4), the entry “Rs. 9 per litre” shall be substituted;
2. This notification shall come into force with effect from the 6th May, 2020.

[F.No.354/123/2014-TRU (Pt-1)]

(Gaurav Singh)
Deputy Secretary to the Government of India

Note. - The principal notification No. 05/2019-Central Excise, dated the 6th July, 2019 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number 488(E), dated the 6th July, 2019 and last amended by notification No. 3/2020-Central Excise dated 13th March, 2020 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 171(E), dated the 13th March, 2020.